

ITEM NO.1703

COURT NO.9

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 888/2024

JOSE PAUL

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.6804/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.6803/2024-EXEMPTION FROM FILING O.T. and IA No.6802/2024-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN  
[IN CHAMBER]

For Petitioner(s) Mr. Alim Anvar, Adv.  
Mr. Mohammed Sadique T.a., AOR  
Mr. Abraham Mathew, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from surrendering is allowed, subject to the applicant executing a bond for a sum of Rs.15,000/- (Rupees fifteen thousand only) along with two sureties for the like amount each to the satisfaction of the Assistant Sessions Judge, Trichur.

Let necessary compliance be filed within two weeks. In case the proof of compliance is filed, let the matter be processed in accordance with the rules, subject to the order of competent authority.

In the event of non-compliance, let the matter be listed after three weeks.

(DR. NAVEEN RAWAL)  
ASTT. REGISTRAR-cum-PS

(RAM SUBHAG SINGH)  
COURT MASTER (NSH)